

**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL No.2058 OF 2008**  
[Arising out of SLP(Crl.)No.6770 of 2008]

**VENUGOPALAN**

... **Appellant(s)**

**Versus**

**STATE OF KERALA & ANR.**

... **Respondent(s)**

**ORDER**

**Leave granted.**

**Having heard learned counsel for the respective parties, and the submissions made on behalf of the appellant, that the fine amount of Rs.25,000/- has already been deposited, we while confirming the conviction, set aside the sentence regarding imprisonment.**

**The judgment and order of the High Court is modified accordingly.**

**The appeal is disposed of with the aforesaid modification of the order impugned.**

**JUDGMENT.....J.  
(ALTAMAS KABIR)**

**.....J.  
(MARKANDEY KATJU)**

**New Delhi,  
December 17, 2008.**